#### PROFORMA-I

# STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2017.

Description of	Cases	Institu	Disposal	during th	e quarter	year		T	Number	of cases in	which Jud	gments	Cases
cases	pending at the	-tion during	At Prelimi-	By a Single	By Div-	By full Bench	By Consti	0	Reserve	ed & pendi			pendin g at
	beginning of the quarter year.	the quarter year	nary hearing	judge	sion bench		-tution bench	T A L	Over a month and less than two month	Over Two months and less than four months	Over four months and less than six months	Over six months	the end of the quarter year
1	2	3	4	5	6	7	8	9	10	11	12	13	14



DEPUTY REGISTRAN (Judi.)
High Court of Station
Gangtok

## 1 MAIN CASES ORIGINAL SIDE

(CIVIL)

a)Civil Suits

b)Admiralty suits

- 2.Testamentary and intestate suits.
- 3. Insolvency Cases
- 4. Liquidation Cases
- 5. Chartered Accountant Act, 1949
- 6. Special Jurisdiction

  Cases

## 7. WRIT PETITIONS

a)	Service matter	17	01	 01	 	 01	 	 	17

- b) Land Reforms
- c) Labour laws

-)	Date our rails									
d)	Others	53	19	 07	02	 	09	 	 	63

1	2	3	4	5	6	7	8	9	10	1.1			
8(a) Banking Regulation Act, 1949								7	10	11	12	13	14
(b) Execution, transferred and													
interlocutary applications													
under Section 45(C) of the													
Banking Regulation Act 1949													
9. Company petition & application													
a) Petitions													
b) Applications in Petitions													
c) Applications in liquidation													
proceedings													
d) Applications in company													
appeals													
e) Matter transferred U/S 455(3)													
of the Companies Act													
. Income Tax References and application													
.Sales Tax References and Applications													
Uther Direct and Indirect Tax													
References and applications													
a) Gift Tax Wealth Tax and Estate													
Duty References and Applications													
Uther tax Revision cases													
c) Other Tax References and Applications													
retitions Under Indian Arbitration Act	01												
Matrimonial Cases and Reference								~-				01	
a) Matrimonial Suits/Cases												01	
b) Matrimonial References.													_
c) Petition U/S 24 of the Hindu Marriage Act													-
Land Acquisition Reference													
Election Petitions and applications													
Election Petitions													
Applications in Election Cases													

DEPUTY REDISTRAR (Judi.) High Court of Sikkim Gengtok

b) Applications in Election Cases
17. Insurance Act, Reference & applications

	1	2	3	4	5	6	7	8	9	10	11	12	13	14
18.	Motions													
	a) Motion for sanction of prosecution													
	b) Motion for setting aside fraudulent													
	transfers													
	c) Motion for annulment of adjudication													
	orders.													
	d) Motion for setting aside Insolvency													
	cases													
	e) Notice of Motion for stay order													
19	Other Petitions and Applications.													
	a) Probate Civil Petitions													
	b) Petitions under the Guardians &													
	Wards Act.													
	c) Contempt of Court(Civil)Petitions													
	d) Cross objections	07	01									)		0
	e) Transfer Petition (C)													
	f) Applications for Leave to Sue as													
	Indigent person.													
	g) Execution applications on the													
	0 1 1 1 1 1													

Original side.
h) Special Cases Under Order XXXVI of Civil Procedure Code 1898.

 i) Applications under Court Fees Act, Regarding valuation of Estate.

DEPUTY SECTION (Judi.)

: 4 :

1		2	3	4	5	6	7	8	9	10	11	12	13	14
) Petitions under Foreign Awards														
(Recognition and Enforcement Act, 1961)														
(c) Petitions Application for														
i) Injunction in Original Proceedings														
ii) Appointment of Receivers in														
Original Proceedings.														
20.TOTAL	78	3 2.	1		08	02			10					89
ORIGINAL SIDE(CRIMINAL)									\$				2	
21. High Court Sessions														
22. Writ Petitions														
a) Relating to Investigation or Trial														
of Criminal cases	01									-				01
b) Habeas Corpus Petitions														
23. Special Criminal Applications for														
Writs under the Constitution and U/S 491														
Of the Code of Criminal Procedure, 1898														
24. Criminal Contempt, under the Contempt														
Of Courts Act.											-			
25. Others														
a) Transfer Petition (Crl.)														
b) Application U/S 482 of Criminal														
Procedure of 1973 of under any														
Other corresponding provision	05	05		02				02		-	-			08
26. TOTAL	06	05		02				02						09



High Court of Skidding
Gengtok

1	2	3	4	5	6	7	7 8	9	10	11	12	13	14
27.APPELLATE SIDE(CIVIL)													
Writ Appeals													
a) Service matters	02												02
b) Land Reforms including land ceilings													
c) Labour Laws													
d) Other													
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgment	22												22
c) Orders	02			01				01					01
30. Second Appeals from <u>Judgment</u>	05												05
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders						00 en						4	
33. Revision Petitions	07	03		03	~			03				1	07
34. Civil References													
35. Civil Miscellaneous Petitions under													
Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	02	01											03
c) Compensation, Claims and Special													
Appeals	11	04		05				05					10
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
TOTAL	51	08		09				09					50



CEPUTY RECOTTOR Laudi High Court of Skiking Gengtok

1	2	3	4	5	6	7	8	9	10	11	12	13	14
APPELLATE SIDE(CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	24	05		02	***			02					27
b) By Government from Judgment of													
Acquittal	02		· · ·										02
c) By complaint, U/S 378(4) of	02								40 40				02
Criminal Procedure Code.													
39. Criminal Revisions	03				500 MI	GB 609				48 48			03
40. Confirmation Cases U/S 366 of													
Criminal Procedure Code or under any													
Corresponding provisions.													
41. Criminal LP.	04	01			01			01					04
42. Others													
a) Fresh Bail Applications pending													
Investigation of trial													
b) Bail including Anticipatory Bail					1 -				-	-			
c) Review Petition (FAM CT)	eo eo	1								***			
43. TOTAL	35	06		02	01			03		-			38
73. 101AL		00											
GRAND TOTAL (20+26+37+43)	170	40		21	03			24					186



DEPUTY REGISTRAR (budil)
High Count of Sikhim
Gangtok

: 7 :

#### **PROFORMA III**

#### HIGH COURT OF SIKKIM

CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 31/03/2017 IN TERMS OF DATE OF INSTITUTION

Description of Cases			PENDI	NG FOR	2							
	Less Than One year	One to two years	Two to three years	Three to four years	Four to five years	Five to Six years	Six to Seven years	Seven to Eight years	Eight to Nine years	Nine to Ten years	Over Ten Year	ТОТА
MAIN CASES	2	3	4	5	6	7	8	9	10	11	12	13
1.ORIGINAL SIDE(CIVIL)												
a)Civil Suits b)Admiralty suits 2.Testamentary and intestate suits. 3. Insolvency Cases 4. Liquidation Cases 5. Chartered Accountant Act,1949 6. Special Jurisdiction Cases 7. WRIT PETITIONS												
a) Service matters	15	02			_		000 000 ·		-		-	17
<ul><li>b) Land Reforms, including land Ceilings</li><li>c) Labour laws</li></ul>												
d) Others	47	08	06 -			01		0	1 .		60 GA	63

DEPUTY REGISTRAR (Judi.)
High Court of Sixtim
Gangtok

- 8. a) Banking Regulation Act 1949
  - b) Execution, transferred & Interlocutory

Applications U/S 45© of the Banking Regulation Act. 1949

### 9. Company Petition & Applications

- a) Petitions
- b) Applications in Petition
- c) Applications in Liquidation Proceedings.

10. Income Tax References & Applications 11. Sales Tax References & Applications 12. Other Direct & Indirect Tax Reference & Applications 13. Gift Tax, Wealth Tax & Estate Duty Reference & Applications 10. Other Tax Reference & Applications 10. Other Tax Reference & Applications 11. Petitions under Indian Arbitration Act							7	8	9	10	11	12	13
11. Sales Tax References & Applications  12. Other Direct & Indirect Tax Reference & Applications a) Gift Tax, Wealth Tax & Estate Duty Reference & Applications b) Other Tax Revisions Cases c) Other Tax Reference & Applications 13. Petitions under Indian Arbitration Act	1	2	3	4	5	6	/	0	7	10	11	1 4	13
12. Other Direct & Indirect Tax Reference & Applications 3 Giff Tax, Wealth Tax & Estate Duty Reference & Applications b) Other Tax Revisions Cases c) Other Tax Reference & Applications 13. Petitions under Indian Arbitration Act 01 01 14. Matrimonial Cases & References a) Matrimonial Suits/Cases b) Matrimonial References c) Petition U/S 24 of the Hindu Marriage Act. 15. Land Acquisition References 16. Election Petitions a) Election Petitions b) Applications in Election Cases 17. Insurance Act References & Applications a) Motion for sanction of Prosecution b) Motion for satting aside Fraudulent Transfer c) Motion for setting aside Fraudulent Transfer c) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petitions & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions d) Cross Objections e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	10. Income Tax References & Applications												
Applications a) Gift Tax, Wealth Tax & Estate Duty Reference & Applications b) Other Tax Revisions Cases c) Other Tax Reference & Applications 13. Petitions under Indian Arbitration Act 01 01  14. Matrimonial Cases & References a) Matrimonial Suits/Cases b) Matrimonial References c) Petition U/S 24 of the Hindu Marriage Act. 15. Land Acquisition References 16. Election Petitions b) Applications in Election Cases 17. Insurance Act References & Applications a) Motions a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer c) Motion for setting aside Fraudulent Transfer d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petititions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions c) Cross Objections e) Applications on the Original Side g) Special Cases under Order XXXVI	11. Sales Tax References & Applications												•
a) Gift Tax, Wealth Tax & Estate Duty Reference & Applications b) Other Tax Revisions Cases c) Other Tax Reference & Applications 13. Petitions under Indian Arbitration Act 10. — 01  14. Matrimonial Cases & References a) Matrimonial Suits/Cases b) Matrimonial References c) Petition U/S 24 of the Hindu Marriage Act. 15. Land Acquisition References 16. Election Petitions & Applications a) Election Petitions & Applications a) Election Petitions & Applications 18. Motions 18. Motions a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer C) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petitions & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions d) Cross Objections e) Applications on the Original Side e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI													
Reference & Applications b) Other Tax Revisions Cases c) Other Tax Reference & Applications 13. Petitions under Indian Arbitration Act 14. Matrimonial Cases & References a) Matrimonial Suits/Cases b) Matrimonial References c) Petition U/S 24 of the Hindu Marriage Act. 15. Land Acquisition References 16. Election Petitions b) Applications & Applications a) Election Petitions b) Applications in Election Cases 17. Insurance Act References & Applications 18. Motions a) Motion for setting aside Fraudulent Transfer c) Motion for setting aside Fraudulent Transfer c) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions c) Applications on the Original Side g) Special Cases under Order XXXVI	Applications												
b) Other Tax Revisions Cases c) Other Tax Reference & Applications 13. Petitions under Indian Arbitration Act	a) Gift Tax, Wealth Tax & Estate Duty												
c) Other Tax Reference & Applications  13. Petitions under Indian Arbitration Act  14. Matrimonial Cases & References  a) Matrimonial Suits/Cases  b) Matrimonial References c) Petition U/S 24 of the Hindu Marriage Act.  15. Land Acquisition References  16. Election Petitions & Applications a) Election Petitions b) Applications in Election Cases  17. Insurance Act References & Applications a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order  19. Other Petitions & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions c) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	Reference & Applications												
13. Petitions under Indian Arbitration Act 01	b) Other Tax Revisions Cases												
14. Matrimonial Cases & References  a) Matrimonial References b) Matrimonial References c) Petition U/S 24 of the Hindu Marriage Act. 15. Land Acquisition References 16. Election Petitions a) Election Petitions b) Applications in Election Cases 17. Insurance Act References & Applications 18. Motions a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions d) Cross Objections c) Applications on the Original Side g) Special Cases under Order XXXVI	c) Other Tax Reference & Applications	0.1				eo eo							01
a) Matrimonial Suits/Cases b) Matrimonial References c) Petition U/S 24 of the Hindu Marriage Act. 15. Land Acquisition References 16. Election Petitions a) Election Petitions b) Applications in Election Cases 17. Insurance Act References & Applications 18. Motions a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petitions a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions d) Cross Objections e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	13. Petitions under Indian Arbitration Act	UI					2						
b) Matrimonial References c) Petition U/S 24 of the Hindu Marriage Act.  15. Land Acquisition References 16. Election Petitions & Applications a) Election Petitions & Applications b) Applications in Election Cases 17. Insurance Act References & Applications 18. Motions a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions c) Contempt of Court (Civil) Petitions e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	14. Matrimonial Cases & References												
c) Petition U/S 24 of the Hindu Marriage Act.  15. Land Acquisition References  16. Election Petitions & Applications a) Election Petitions b) Applications in Election Cases  17. Insurance Act References & Applications 18. Motions a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petitions & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions c) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI													
15. Land Acquisition References  16. Election Petitions & Applications a) Election Petitions b) Applications in Election Cases 17. Insurance Act References & Applications 18. Motions a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions c) Conso Objections e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	b) Matrimonial References												
16. Election Petitions a) Election Petitions b) Applications in Election Cases 17. Insurance Act References & Applications 18. Motions a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	c) Petition U/S 24 of the Hillut Marriage Act.												
a) Election Petitions b) Applications in Election Cases 17. Insurance Act References & Applications 18. Motions a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions d) Cross Objections 06 02 08 e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	16. Election Potitions & Applications												
b) Applications in Election Cases  17. Insurance Act References & Applications  18. Motions  a) Motion for sanction of Prosecution  b) Motion for setting aside Fraudulent     Transfer  c) Motion for Annulment of Adjudication  d) Motion for setting aside insolvency cases  e) Notice for motion for stay order  19. Other Petition & Applications  a) Probate Civil Petitions  b) Petitions under the Guardianship & Wards Act.  c) Contempt of Court (Civil) Petitions  c) Cross Objections  e) Applications for leave to Sue as Indigent Persons  f) Execution Applications on the Original Side  g) Special Cases under Order XXXVI													
17. Insurance Act References & Applications  18. Motions  a) Motion for sanction of Prosecution  b) Motion for setting aside Fraudulent     Transfer  c) Motion for Annulment of Adjudication  d) Motion for setting aside insolvency cases  e) Notice for motion for stay order  19. Other Petition & Applications  a) Probate Civil Petitions  b) Petitions under the Guardianship & Wards Act.  c) Contempt of Court (Civil) Petitions	a) Election Fettions  b) Applications in Election Cases												
18. Motions a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions d) Cross Objections e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	17 Insurance Act References & Applications												
a) Motion for sanction of Prosecution b) Motion for setting aside Fraudulent Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions d) Cross Objections e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI													
b) Motion for setting aside Fraudulent Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions 06 02 08 e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	a) Motion for sanction of Prosecution												
Transfer c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions													
c) Motion for Annulment of Adjudication d) Motion for setting aside insolvency cases e) Notice for motion for stay order 19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions													
d) Motion for setting aside insolvency cases e) Notice for motion for stay order  19. Other Petition & Applications a) Probate Civil Petitions b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions 08 d) Cross Objections e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI													
e) Notice for motion for stay order  19. Other Petition & Applications  a) Probate Civil Petitions  b) Petitions under the Guardianship & Wards Act.  c) Contempt of Court (Civil) Petitions  d) Cross Objections  e) Applications for leave to Sue as Indigent Persons  f) Execution Applications on the Original Side  g) Special Cases under Order XXXVI	d) Motion for setting aside insolvency cases												
<ul> <li>a) Probate Civil Petitions</li> <li>b) Petitions under the Guardianship &amp; Wards Act.</li> <li>c) Contempt of Court (Civil) Petitions</li> <li>d) Cross Objections</li> <li>e) Applications for leave to Sue as Indigent Persons</li> <li>f) Execution Applications on the Original Side</li> <li>g) Special Cases under Order XXXVI</li> </ul>	e) Notice for motion for stay order												
a) Probate Civil Petitions  b) Petitions under the Guardianship & Wards Act.  c) Contempt of Court (Civil) Petitions	19. Other Petition & Applications												
b) Petitions under the Guardianship & Wards Act. c) Contempt of Court (Civil) Petitions													
c) Contempt of Court (Civil) Petitions 08 d) Cross Objections 06 02 08 e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	b) Petitions under the Guardianship & Wards Act.												
d) Cross Objections 06 02 06  e) Applications for leave to Sue as Indigent Persons  f) Execution Applications on the Original Side  g) Special Cases under Order XXXVI	c) Contempt of Court (Civil) Petitions												
e) Applications for leave to Sue as Indigent Persons f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	d) Cross Objections		02										0
f) Execution Applications on the Original Side g) Special Cases under Order XXXVI	e) Applications for leave to Sue as Indigent Person	18											
g) Special Cases under Order XXXVI	f) Execution Applications on the Original Side												
of Civil Procedure Code of 1908.	g) Special Cases under Order XXXVI												
	of Civil Procedure Code of 1908.												

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High Court of Siktion
Gangtok

10

1		2	3	4	5	6	7	{	3 9	10	11	12	13
h) Application under Court Fees Act	4 1 4 4												
Regarding Valuation of Estate.													
i) Petition under Foreign Awards													
(recognition & Enforcement Act. 1961)													
j) Petitions/Applications for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in													
Original Proceedings													
	bi Ero												_
20 TOTAL	c) [100	69	12	06			01			01			89
a) Relating to Investigations or Trials Of Criminal Cases. Habeas Corpus Petitions 23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1998 4. Criminal Contempt under the	0	01									entition of prists on Attachmentalities .		01
Contempt of Courts Act.  5. Others													
a) Transfer Petition (Crl.)	_	-											
b) Applications U/S 482 of					7								
Criminal Procedure Code of 1973 or													
Under any other corresponding provis	sion 06	0	)2 -	_									08
Unider any unitricultability blovis	0011	U	12										00



DEPUTY REGISTRAT (Judi.)
High Court of Stiddins
Gangtok

1	2	3	4	5	6	7	8	9	10	11	12	1.
APPELLATE SIDE (CIVIL)										************	*******************************	
Writ Appeals												
a) Service <u>matters</u>	01	01			<b>10</b> 10							02
b) Land Reforms, including Land Ceilings												
c) Labour Laws												
d) Other												
28. Letters patant Appeals												
29. <u>First Appeals</u>												
a) From Original Side												
b) From Judgment	16	05	01							"		22
c) From <u>Orders</u>		01		MID 409								01
30. Second Appeal from Judgment	04	01										05
31. Miscellaneous First Appeals							į.			į.		
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders												
33. Revision Petitions	07					COD 4000						07
34. Civil References										8:		
35. Civil Miscellaneous Petition												
under Article 227 of the Constitution												
36. Other Appeals												
<ul> <li>a) City Civil Court Appeals</li> </ul>												
b) Review of Judgments	01	02										03
c) Compensation, Claims & Special Appeals	09	01										10
d) Original Civil Jurisdiction												
e) Execution First Appeals												
f) Special Tribunal Appeals												
37. TOTAL	38	11	01					500 500				50



1	2	3	4	5	6	7	8	9	10	11	12	13
APPELLATE SIDE(CRIMINAL)												
38. <u>CRIMINAL APPEALS</u>												
a) By persons convicted	22	05										27
b) By Government from Judgment												
of Acquital	01	01										02
c) By Complaint U/S 378(4) of												
Criminal Procedure Code.	02											02
39. Criminal Revisions	01	02										03
40. Confirmation Cases U/S 366 of												
Criminal Procedure Code under												
Any corresponding Provision												
41. Criminal L. P.	04											04
42. Others												
a) Fresh Bail Application pending												
Investigation/Trial.												
b) Bail including Anticipatory Bail	300 403											
c) Revision Petition (FAM CT)												
12 TOTAL	20	00		1								38
43. TOTAL	30	08			-							50
GRAND TOTAL (20+26+37+43)	144	33	07			01		01				186

COURT OF SE

DEPUTY REGISTRAR (Judl.)
High Court of Sikkim
Gangtok

## PROFORMA-V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON  $\underline{31/03/2017}$ 

	Actual strength of J	fudges				
Sanction strength of judges	No. of judges entrusted with Court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court Working days	Total number of judge days.	
1.	2.	3.	4.	5.	6.	
03	02		02	33	39	

DEPUTY REGISTRAS (June)